

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO(S). 1565/2021

ARVIND KUMAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 78896/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 59794/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 59793/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 59792/2021 - EXEMPTION FROM FILING O.T.)

Date : 27-06-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN
(VACATION BENCH)

For Appellant(s) Mr. Divyesh Pratap Singh, AOR
Mr. Amit Sangwan, Adv.

For Respondent(s) Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

If Trial Court's records have been received by this
Court, the same to be made available to the learned counsel
for the respective parties digitally.

Hence, the matter stands adjourned.

(RADHA SHARMA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)